

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-07/1999/363/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Mahendra Kalita,
District & Sessions Judge,
Udalguri.

Dated Guwahati, the 24th January, 2024.

Sub: **Restricted holiday.**

Ref:- Your letter No. DJ(U) 92 dtd. 8th January, 2024.

Sir,

With reference to the above, I am directed to inform you that your prayer for permission to avail **restricted holiday on 17.01.2024, along with station leave permission, with the official vehicle, at own cost, from the evening of 12.01.2024 till the morning of 18.01.2024**, has been granted. Further, the Additional District & Sessions Judge, Udalguri, in her absence, the Civil Judge cum Assistant Sessions Judge, Udalguri, in his absence, the Chief Judicial Magistrate, Udalguri, and in his absence, the in-charge Chief Judicial Magistrate, Udalguri shall remain in charge of your Court and Office in your absence.

Yours faithfully,


JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-07/1999/364/A, dated , 24-01-2024
Copy to:

✓ The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)